

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SMISCELLANEOUS APPLICATION Diary No.9424/2022

(Arising out of impugned final judgment and order dated 14-03-2022 in C.A. No.2016/2022 passed by the Supreme Court of India)

HIGH COURT OF DELHI

Petitioner(s)

VERSUS

DEVINA SHARMA

Respondent(s)

(With appln.(s) for IA No.45713/2022 - APPLICATION FOR PERMISSION, IA No.45719/2022 - APPROPRIATE ORDERS/DIRECTIONS and IA No.45715/2022 - INTERVENTION APPLICATION)

Date : 01-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. A.D.N. Rao, Sr. Adv.
Mr. Gautam Narayan, AOR
Ms. Asmita Singh, Adv.
Mr. Adithya Nair, Adv.
Mr. A Venkatesh, Adv.
Mr. Amit Prakash Sahi, Adv.

For Applicant(s) Mr. Aditya Singh, AOR
Mr. Shubham Singh, Adv.

For Respondent(s) Mr. Ranjan Nikhil Dharnidhar, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Miscellaneous Application and the same is dismissed.
- 2 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master